IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE ELEVENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION Nos.10848 and 13605 of 2022
and
CONTEMPT CASE No.578 OF 2022

WRIT PETITION NO: 10848 OF 2022

Between:

Kaki Rama Krishna, S/o. Naga Bhushanam, aged about 54 years, Deputy Tahsildar, O/o. Special Deputy Collector (SDC), IAP, Land Acquisition, Shamshabad, Rangareddy Collectorate, Hyderabad.

...PETITIONER

AND

1. The Andhra Pradesh Public Service Commission, Represented by its Secretary, Gollapudi, Vijayawada, Krishna District.
2. State of Andhra Pradesh, Represented by its Principal Secretary, General Administration Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
3. State of Telangana, Represented by its Principal Secretary, General Administration Department, Secretariat, Hyderabad.
4. State of Telangana, represented by Its Principal Secretary, Revenue Department, Secretariat, Hyderabad
5. The Chief Commissioner of Land Administration, State of Telangana, Nampally, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more in the nature of writ of Mandamus directing

the respondents to continue the petitioner herein without disturbing him from the present post and place of posting, in the State of Telangana, by setting aside the impugned Memo No.1112077/Ser.A/2020, dated 4/8/2021 issued by the 2nd respondent and revised selection list dated 10-5-2018 issued by the 1st respondent by declaring that the respondents are duty bound to implement the orders of the Hon'ble Supreme Court of India dated 14/7/2021 in Contempt Petition C. No. 1700 of 2017 and batch in Civil Appeal No 5099 of 2006 dated 18.2.2015 in letter and spirit in the case of the petitioner also in strict compliance of the law.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to retain and continue the petitioner in his present post of Deputy Tahsildar in Zone VI without reference to the revised selection list prepared by the A.P.P.S.C., dated 10-5-2018 pursuant to Notification No. 10/99 in so far as re-allotting the petitioner to the post of Deputy Tahsildar in Zone II (State of A.P) is concerned and the consequential instructions issued by the 2nd respondent in Memo.No. 1112077/Ser.A/2020, dated 4/8/2021, pending disposal of the above Writ Petition.

I.A. NO: 2 OF 2022

Between:

1. State of Telangana, represented by Its Principal Secretary, Revenue Department, Secretariat, Hyderabad
2. The Chief Commissioner of Land Administration, State of Telangana, Nampally, Hyderabad

...PETITIONERS

AND

1 Kaki Rama Krishna, S/o. Naga Bhushanam, aged about 54 years, Deputy Tahsildar, O/o. Special Deputy Collector (SDC), IAP, Land Acquisition, Shamshabad, Rangareddy Collectorate, Hyderabad.

2 The Andhra Pradesh Public Service Commission, Represented by its Secretary, Gollapudi, Vijayawada, Krishna District.

3 State of Andhra Pradesh, Represented by its Principal Secretary, General Administration Department, Secretariat, Velagapudi, Amaravathi, Guntur District.

4 State of Telangana, Represented by its Principal Secretary, General Administration Department, Secretariat, Hyderabad.

(Respondent Nos.2 to 4 are not necessary party to this petition)

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders dt: 02.03.2022 passed in IA.No. 1 of 2022 in W.P.NO. 10848 of 2022 and dismiss the writ petition and dismiss the writ petition.

Counsel for the Petitioner: SRI P.NARASIMHA

Counsel for the Respondent No.1: SRI MALLIKARJUNA RAO GUTHA, SC FOR APPSC

Counsel for the Respondent No.2: SRI B.RAJESHWAR REDDY, GP FOR THE STATE OF A.P.

Counsel for the Respondent No.3: GP FOR GENERAL ADMN.

Counsel for the Respondent No.4 & 5: GP FOR REVENUE

WRIT PETITION NO: 13605 OF 2022

Between:

Kaki Rama Krishna, S/o. Naga Bhushanam, aged about 54 years, Deputy Tahsildar, O/o. Special Deputy Collector, Urban Land Ceiling, Rangareddy District.

...PETITIONER

AND

1. The Andhra Pradesh Public Service Commission, represented by its Secretary, Gollapudi, Vijayawada, Krishna District
2. State of Andhra Pradesh, represented by its Principal Secretary, General Administration Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
3. State of Telangana, represented by its Principal Secretary, General Administration Department, Secretariat, Hyderabad.
4. State of Telangana, represented by Its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
5. The Chief Commissioner of Land Administration, State of Telangana, Nampally, Hyderabad.

6. The Collector and District Magistrate, Rangareddy District, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith. the High Court may be pleased to issue a writ, order or direction more in the nature of writ of Mandamus declaring the revised selection list prepared by the A.P.P.S.C., dated 10-5-2018 pursuant to Notification No. 10/99 in so far as re-allotting the petitioner from the post of Deputy Tahsildar in Zone VI to the post of Deputy Tahsildar in Zone II (State of Andhra Pradesh) is concerned and the consequential instructions issued by the 1st respondent in Memo No.1112077/Ser.A/2020, dated 4-8-2021 to relieve the candidates pursuant to selection list dated 10-5-2018 and CCLAs Procgs.No. Ser.III(1)/1114/2017, dated 28-2-2022 issued by the 5th respondent and the connected orders issued by the 6th respondent vide Proc.No. A1/5535/2021, dated 2-3-2022 relieving the petitioner from his present post without any appointment orders as being illegal, arbitrary, unjust, and violative of Articles 14, 16 and 21 of the Constitution of India besides being contrary to the principle laid down by the Apex Court and consequently hold that the petitioner is entitled to continue as Deputy Tahsildar in Zone VI in his present post with all consequential and attendant benefits.

I.A. NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned Memo No.1112077/Ser.A/2020, dated 4-8-2021 issued by the 1st respondent and the consequential CCLAs Procgs. No. Ser.III(1)/1114/2017, dated 28-2-2022 issued by the 5th respondent and the connected orders issued by the 6th respondent vide Proc.No. A1/5535/2021, dated 2-3-2022 and direct the respondents to retain and continue the petitioner as Deputy Tahsildar in Zone VI, pending disposal of the above Writ Petition.

I.A. NO: 2 OF 2022

Between:

1. The Andhra Pradesh Public Service Commission, represented by its Secretary, Gollapudi, Vijayawada, Krishna District

2. State of Andhra Pradesh, represented by its Principal Secretary, General Administration Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
3. State of Telangana, represented by its Principal Secretary, General Administration Department, Secretariat, Hyderabad.
4. State of Telangana, represented by Its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
5. The Chief Commissioner of Land Administration, State of Telangana, Nampally, Hyderabad.
6. The Collector and District Magistrate, Rangareddy District, Hyderabad.

...PETITIONERS

AND

Kaki Rama Krishna, S/o. Naga Bhushanam, aged about 54 years, Deputy Tahsildar, O/o. Special Deputy Collector, Urban Land Ceiling, Rangareddy District.

...RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Vacate the stay granted on 16-03-2022 in IA.No.1 of 2022 in WP.No.13605 of 2022 and to dismiss the writ petition, pending disposal of the writ petition.

Counsel for the Petitioner: SRI P.NARASIMHA

Counsel for the Respondent No.1: SRI MALLIKARJUNA RAO GUTHA, SC FOR APPSC

Counsel for the Respondent No.2: SRI B.RAJESHWAR REDDY, GP FOR THE STATE OF A.P.

Counsel for the Respondent No.3: GP FOR GENERAL ADMN.

Counsel for the Respondent No.4 to 6: GP FOR REVENUE

CONTEMPT CASE NO: 578 OF 2022

Petition under Sections 10 to 12 of Contempt of Courts Act 1971 praying that to punish the respondents for willfully and deliberately failing to implement the order dated 16/3/2022 in I.A.No.1 of 2022 in W.P.No.13605 of 2022.

Between:

Kaki Rama Krishna, S/o. Naga Bhushanam, Aged about 54 years, Deputy Tahsildar, O/o. Special Deputy Collector, Urban Land Ceiling, Rangareddy District.

...PETITIONER

AND

1. Sri Somesh Kumar, IAS, Principal Secretary to Government, Revenue Department, State of Telangana, Secretariat, Hyderabad.
2. Sri Somesh Kumar, IAS, Chief Commissioner of Land / Administration (FAC), State of Telangana, Nampally, Hyderabad.
3. Sri D.Amoy Kumar, IAS, Collector and District Magistrate Rangareddy District, Hyderabad.

...CONTEMNORS

Counsel for the Petitioner: SRI P.NARASIMHA

Counsel for the Respondents: --

The Court made the following: COMMON ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos. 10848 and 13605 of 2022
and
CONTEMPT CASE No.578 of 2022

DATED : 11.08.2026

WRIT PETITION No.10848 of 2022

Between:

Kaki Rama Krishna

... Petitioner

AND

The Andhra Pradesh Public Service Commission and four others

... Respondents

WRIT PETITION No.13605 of 2022

Between:

Kaki Rama Krishna

... Petitioner

AND

The Andhra Pradesh Public Service Commission and five others

... Respondents

CONTEMPT CASE No.578 of 2022

Between:

Kaki Rama Krishna

... Petitioner

AND

Sri Somesh Kumar, IAS,
Principal Secretary to Government,
Revenue Department, State of Telangana,
and two others

... Respondents

COMMON ORDER:

Mr. P. Narasimha, learned counsel appearing for petitioner seeks permission of this Court to withdraw the instant Writ Petitions. Further, he does not want to press the instant Contempt Case which was preferred by the petitioner alleging non-compliance of the interim order dated 16.03.2022 passed by the Coordinate Bench of this Court, in Writ Petition No.13605 of 2022.

Accordingly, the instant Writ Petitions are dismissed as withdrawn and the Contempt Case is dismissed as not pressed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Sri Somesh Kumar, IAS, Principal Secretary to Government, Revenue Department, State of Telangana, Secretariat, Hyderabad.
2. Sri Somesh Kumar, IAS, Chief Commissioner of Land / Administration (FAC), State of Telangana, Nampally, Hyderabad.
3. Sri D.Amoy Kumar, IAS, Collector and District Magistrate Rangareddy District, Hyderabad.
4. One CC to SRI P.NARASIMHA, Advocate [OPUC]
5. One CC to SRI MALLIKARJUNA RAO GUTHA, SC FOR APPSC [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CCs to GP FOR GENERAL ADMN., High Court for the State of Telangana at Hyderabad [OUT]
8. Two CCs to SRI B.RAJESHWAR REDDY, GP FOR THE STATE OF A.P., High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

BSR
GJP

HIGH COURT

DATED: 11/08/2026

COMMON ORDER

WP.Nos.10848 & 13605 of 2022, CC.No.578 of 2022



DISMISSING BOTH THE WRIT PETITIONS

AS WITHDRAWN &

DISMISSING THE CONTEMPT CASE

AS NOT PRESSED,

WITHOUT COSTS

(14)

Lgnr

25/8/26